

HIGH COURT OF DELHI : NEW DELHI

No. 359/Filing/DHC/2026  
Dated:23.03.2026

CIRCULAR

It is circulated for information and compliance by all concerned that in all categories of cases, where any party is arraigned even as proforma party, advance copy is required to be served upon such a party.

Sd/-

(Dinesh Kumar Manchanda)  
Registrar (Filing, Listing, e-DHCR Project)  
for Registrar General

Endst. No. 4960-4963/Filing/DHC/2026 Dated:23.03.2026

**Copy forwarded for information to:-**

- 1 P.A. to Registrar General, Delhi High Court.
- ✓ 2. PA to Registrar (IT) for uploading the same on the intranet and website of this court under the heading of Notifications and Practice Directions.
3. Guard File.
4. Notice Board.

*huc*  
23/03/2026  
Ajit Aswani  
Joint Registrar (Filing)

1429/R/57  
23/3/26

PA to Reg (IT) The worthy Reg (IT & Sty.) has approved through whatsapp communication. Kindly do the needful. *(U)strank*  
23/3/26

Director (IT)

*2025-2*

*Aolli Rely*

*88*  
24/03/2026  
K944

*5021*  
23/03/2026  
*Car*  
23-03-2026